Mage ITR-4

INDIAN INCOME TAX RETURN

Assessment Year

(For individuals and HUFs having income from a proprietory business or profession)
(Please see rule 12 of the Income-tax Rules, 1962)
(Also see attached instructions)

2009-10

Part	A-GE	N	GENERAL															
	First name Middle name						Last n	ame				PAN						
													1					
NOI	Flat/l	Door/Bloc	k No		Name Of Premises/Building/Village							Status (Tick)						
(TAT)												🗆 Individual 🛛 🗆 HUF						
FORM	Road	/Street/Po	st Office		Area/locality							Date of Birth (<i>DD/MM/YYYY</i>) (<i>in case of individual</i>)						
L INI												(in case of marriana) / /						
ONA	Town	/City/Dist	rict		State Pin code						Sex (i	n cas	e of in	dividu	al) (Ticl	k) 🗹		
PERSONAL INFORMATION												□ Male □ Female				ıle		
-	Email Address					(STD code)-Phone Number						Employer Category (if in employment) (<i>Tick</i>) 🗹						
						()						-		PSU		Othe	rs
	Desig	Designation of Assessing Officer (Ward/Circle) Return filed under Section [Please see instruction number9(i)]																
	Whet	Whether original or Revised return? (Tick) 🗹 🗌 Original 🔲 Revised																
ATUS	If revised, then enter Receipt No and Date of filing original return (DD/MM/YYYY)																	
ST/	Residential Status (Tick) Image: Comparison of the second sec																	
FILING STATUS	Whether this return is being filed by a representative assessee? (<i>Tick</i>) 🗹 🗆 Yes 🔹 No If yes, please furnish following information -																	
×.	(a)	Name of	the representati	ve														
	(b)	Address of	of the represent	ative														
	(c) Permanent Account Number (PAN) of the representative																	
	Are you liable to maintain accounts as per section 44AA? (<i>Tick</i>) 🗹 🗌 Yes 🔹 No																	
NO	Are y	ou liable f	or audit under	section 44AB?	(Tick)	R C	Yes		No	, If	yes, f	furnisl	h foll	owing	g infor	mation	-	
MATI	(a)	Name of	the auditor sig	ning the tax aud	it report													
VFOR	(b)	Member	ship no. of the	auditor														
AUDIT INFORMATION	(c)	Name of	the auditor (pi	oprietorship/ fir	m)													
AU	(d)	Perman	ent Account Nu	mber (PAN) of	the prop	rietorsh	ip/ firm	l										
	(e)	(e) Date of audit report.																

For Office Use Only

For Office Use Only

Receipt No

Date

Seal and Signature of receiving official

S.No.	Code [Please see instruction No.9(ii)]	Trade name of the proprietorship, if any	Description
(i)			
(ii)			
(iii)			

Part	A-RS	1
1 411	AUDN	١.

BALANCE SHEET AS ON 31ST DAY OF MARCH, 2009 OF THE PROPRIETORY BUSINESS (fill items 1 to 5 in a case where regular books of accounts are maintained, otherwise fill item 6)

	1	Prop	orieto	r's fund				
S		a	Prop	rietor's capital	a			
SOURCES OF FUNDS		b	Reser	ves and Surplus				
FF			i	Revaluation Reserve	bi			
S O			ii	Capital Reserve	bii			
КСЕ			iii	Statutory Reserve	biii			
NUC I			iv	Any other Reserve	biv			
š			v	Total (bi + bii + biii + biv)			bv	
		c	Total	proprietor's fund (a + bv)			1c	
	2	Loai	ı fund	ls				
		a Secured loans						
			i	Foreign Currency Loans	ai			
			ii	Rupee Loans				
				A From Banks	iiA			
				B From others	iiB			
				C Total (iiA + iiB)	iiC			
			iii	Total (ai + iiC)			aiii	
		b	Unse	cured loans (including deposits)				
			i	From Banks	bi			
			ii	From others	bii			
			iii	Total (bi + bii)			biii	
		c	Total	Loan Funds (aiii + biii)			2c	
	3	Defe	rred t	ax liability			3	
	4	Sour	ces of	f funds (1c + 2c +3)			4	
	1	Fixed assets						
		a	Gross	s: Block	1a			
		b	Depr	eciation	1b			
		c	Net B	lock (a – b)	1c			
		d	Capit	al work-in-progress	1d			
DS		e	Total	(1c + 1d)	1e			
	2	Inve	stmen	ts				
FF		a	-	-term investments				
Ō			-	Government and other Securities - Quoted	ai			
IO				Government and other Securities – Unquoted	aii			
APPLICATION OF FUN				Total (ai + aii)			aiii	
JLI(b	- I	-term investments				
APF				Equity Shares, including share application money	bi			
				Preference Shares	bii			
			iii	Debentures	biii			
			iv 7	Γotal (bi + bii + biii)			biv	
				investments (aiii + biv)			2c	
	3	Current assets, loans and advances						
		a	Curr	ent assets				

			i Inventories				
			A Stores/consumables including packing material	iA			
			B Raw materials	iB			
			C Stock-in-process	iC			
			D Finished Goods/Traded Goods	iD			
			E Total (iA + iB + iC + iD)			iE	
			ii Sundry Debtors			aii	
		iii Cash and Bank Balances					
			A Cash-in-hand	iiiA			
			B Balance with banks	iiiB			
			C Total (iiiA + iiiB)			iiiC	
			iv Other Current Assets			aiv	
			v Total current assets (iE + aii + iiiC + aiv)			av	
		b	Loans and advances				
			Advances recoverable in cash or in kind or for	bi			
			1 value to be received ii Deposits, loans and advances to corporates and others	bii			
			iii Balance with Revenue Authorities	biii			
			iv Total (bi + bii + biii)			biv	
		c	Total of current assets, loans and advances (av + biv)			3c	
			Current liabilities and provisions				
		i Current liabilities					
			A Sundry Creditors	iA		-	
			B Liability for Leased Assets	iB		-	
			C Interest Accrued on above	iC			
			D Interest accrued but not due on loans	iD			
			E Total ($iA + iB + iC + iD$)			iE	
			ii Provisions				
			A Provision for Income Tax	iiA			
			B Provision for Wealth Tax	iiB			
			C Provision for Leave	iiC			
			encashment/Superannuation/Gratuity			-	
			D Other Provisions	iiD		iiE	
			E Total (iiA + iiB + iiC + iiD) iii Total (iE + iiE)			diii	
			iii Total (iE + iiE) Net current assets (3c – diii)			3e	
	4		Miscellaneous expenditure not written off or adjusted	4 a			
	4		Deferred tax asset	4a 4b		-	
			Profit and loss account/ Accumulated balance	40 4c		-	
			Total (4a + 4b + 4c)	70		4d	
	5		I, application of funds $(1e + 2c + 3e + 4d)$			5	
			case where regular books of account of business or prof	essio	n are not maintained -		
NO ACCOUNT CASE		(furnish the following information as on 31 st day of March, 2009, in respect of business or profession)					
ACCOU			C C C C C C C C C C C C C C C C C C C				
) A(C		b Amount of total sundry creditors c Amount of total stock-in-trade					
ž			Amount of the cash balance			6c 6d	
			·				

Part A-P& L

Profit and Loss Account for the previous year 2008-09 of the proprietory business (fill items 1 to 50 in a case where regular books of accounts are maintained, otherwise fill item 51)

FIT JNT			s/ Gross receipts of business or profession of returns and refunds and duty or tax, if any)			1	
PROFIT COUNT	2	Duti	es, taxes and cess, received or receivable, in respect of go				
0		a	Union Excise duties	2a			
SSO		b	Service tax	2b			
CREDITS TO AND LOSS A		c	VAT/ Sales tax	2c			
AC		d	Any other duty, tax and cess	2d			

1	e Total of duties, taxes and cess, received or receivable(2a	2e		
3	Other income			
	a Rent	3a	-	
	b Commission	3b	-	
	c Dividend	3c	-	
	d Interest	3d	-	
	e Profit on sale of fixed assets	3e	-	
	Profit on sale of investment being securities chargeable		-	
	to Securities Transaction Tax (STT)		_	
	g Profit on sale of other investment	3g	_	
	h Profit on account of currency fluctuation	3h	_	
	i Agriculture income	3i	_	
	j Any other income	3j	21.	
	k Total of other income (3a to 3j)		3k	
4	Closing Stock		4	
5	Total of credits to profit and loss account (1+2e+3k+4)		5	
6	Opening Stock		6	
7	Purchases (net of refunds and duty or tax, if any)		7	
8	Duties and taxes, paid or payable, in respect of goods and se	rvices purchased		
	a Custom duty	8a	_	
	b Counter vailing duty	8b		
	c Special additional duty	8c		
	d Union excise duty	8d		
	e Service tax	8e		
	f VAT/ Sales tax	8f		
	g Any other tax, paid or payable	8g		
	h Total (8a+8b+8c+8d+8e+8f+8g)		8h	
9	Freight		9	
10	Consumption of stores and spare parts	10		
11	Power and fuel	11		
12	Rents		12	
13	Repairs to building		13	
14	Repairs to machinery		14	
15	Compensation to employees			
	a Salaries and wages		-	
		15a		
	b Bonus	15a 15b	-	
	b Bonus c Reimbursement of medical expenses		-	
		15b	-	
	c Reimbursement of medical expenses	15b 15c	-	
	 c Reimbursement of medical expenses d Leave encashment e Leave travel benefits 	15b 15c 15d	-	
	cReimbursement of medical expensesdLeave encashmenteLeave travel benefitsfContribution to approved superannuation fund	15b 15c 15d 15e	-	
	cReimbursement of medical expensesdLeave encashmenteLeave travel benefitsfContribution to approved superannuation fundgContribution to recognised provident fund	15b 15c 15d 15e 15f		
	cReimbursement of medical expensesdLeave encashmenteLeave travel benefitsfContribution to approved superannuation fundgContribution to recognised provident fundhContribution to recognised gratuity fund	15b 15c 15d 15d 15e 15f 15g		
	c Reimbursement of medical expenses d Leave encashment e Leave travel benefits f Contribution to approved superannuation fund g Contribution to recognised provident fund h Contribution to recognised gratuity fund i Contribution to any other fund . Any other benefit to employees in respect of which an	15b 15c 15d 15d 15e 15f 15g 15h 15i		
	cReimbursement of medical expensesdLeave encashmenteLeave travel benefitsfContribution to approved superannuation fundgContribution to recognised provident fundhContribution to recognised gratuity fundiContribution to any other fundjAny other benefit to employees in respect of which an expenditure has been incurred	15b 15c 15c 15d 15e 15f 15g 15h 15i 15j	-	
	c Reimbursement of medical expenses d Leave encashment e Leave travel benefits f Contribution to approved superannuation fund g Contribution to recognised provident fund h Contribution to recognised gratuity fund i Contribution to any other fund j Any other benefit to employees in respect of which an expenditure has been incurred k Total compensation to employees (15a+15b+15c+15d+1	15b 15c 15c 15d 15e 15f 15g 15h 15i 15j		
16	c Reimbursement of medical expenses d Leave encashment e Leave travel benefits f Contribution to approved superannuation fund g Contribution to recognised provident fund h Contribution to recognised gratuity fund i Contribution to any other fund j Any other benefit to employees in respect of which an expenditure has been incurred k Total compensation to employees (15a+15b+15c+15d+1 Insurance Insurance	15b 15c 15c 15d 15e 15f 15g 15h 15i 15j 5e+15f+15g+15h+15i+15j)	- - - - - -	
16	c Reimbursement of medical expenses d Leave encashment e Leave travel benefits f Contribution to approved superannuation fund g Contribution to recognised provident fund h Contribution to recognised gratuity fund i Contribution to any other fund j Any other benefit to employees in respect of which an expenditure has been incurred k Total compensation to employees (15a+15b+15c+15d+1 Insurance a Medical Insurance a	15b 15c 15c 15d 15e 15f 15g 15h 15i 15j	15k	
16	c Reimbursement of medical expenses d Leave encashment e Leave travel benefits f Contribution to approved superannuation fund g Contribution to recognised provident fund h Contribution to recognised gratuity fund i Contribution to recognised gratuity fund j Any other benefit to employees in respect of which an expenditure has been incurred k Total compensation to employees (15a+15b+15c+15d+1 Insurance a Medical Insurance b Life Insurance b	15b 15c 15c 15d 15e 15f 15g 15h 15i 15j 5e+15f+15g+15h+15i+15j)	15k	
16	c Reimbursement of medical expenses d Leave encashment e Leave travel benefits f Contribution to approved superannuation fund g Contribution to recognised provident fund h Contribution to recognised gratuity fund i Contribution to recognised gratuity fund j Any other benefit to employees in respect of which an expenditure has been incurred k Total compensation to employees (15a+15b+15c+15d+1 Insurance a Medical Insurance b Life Insurance c k Insurance	15b 15c 15c 15d 15f 15g 15h 15i 15j 5e+15f+15g+15h+15i+15j)	15k	
16	c Reimbursement of medical expenses d Leave encashment e Leave travel benefits f Contribution to approved superannuation fund g Contribution to recognised provident fund h Contribution to recognised gratuity fund i Contribution to recognised gratuity fund j Any other benefit to employees in respect of which an expenditure has been incurred k Total compensation to employees (15a+15b+15c+15d+1 Insurance a Medical Insurance b Life Insurance c d Other Insurance	15b 15c 15c 15d 15e 15f 15g 15h 15i 15j 5e+15f+15g+15h+15i+15j) 16a 16b	15k	
16	c Reimbursement of medical expenses d Leave encashment e Leave travel benefits f Contribution to approved superannuation fund g Contribution to recognised provident fund h Contribution to recognised gratuity fund i Contribution to recognised gratuity fund j Any other benefit to employees in respect of which an expenditure has been incurred k Total compensation to employees (15a+15b+15c+15d+1 Insurance a Medical Insurance b Life Insurance c k Insurance	15b 15c 15c 15d 15f 15g 15h 15i 15j 5e+15f+15g+15h+15i+15j) 16a 16b 16c	15k	
16	c Reimbursement of medical expenses d Leave encashment e Leave travel benefits f Contribution to approved superannuation fund g Contribution to recognised provident fund h Contribution to recognised gratuity fund i Contribution to recognised gratuity fund j Any other benefit to employees in respect of which an expenditure has been incurred k Total compensation to employees (15a+15b+15c+15d+1 Insurance a Medical Insurance b Life Insurance c d Other Insurance	15b 15c 15c 15d 15f 15g 15h 15i 15j 5e+15f+15g+15h+15i+15j) 16a 16b 16c		
	c Reimbursement of medical expenses d Leave encashment e Leave travel benefits f Contribution to approved superannuation fund g Contribution to recognised provident fund h Contribution to recognised gratuity fund i Contribution to recognised gratuity fund i Contribution to any other fund j Any other benefit to employees in respect of which an expenditure has been incurred k Total compensation to employees (15a+15b+15c+15d+1 Insurance a a Medical Insurance b Life Insurance c Keyman's Insurance d Other Insurance e Total expenditure on insurance (16a+16b+16c+16d)	15b 15c 15c 15d 15f 15g 15h 15i 15j 5e+15f+15g+15h+15i+15j) 16a 16b 16c	16e	

	20	Conference		20
	21	Sales promotion including publicity (other than advertiseme	nt)	21
ľ	22	Advertisement		22
	23	Commission		23
	24	Hotel , boarding and Lodging		24
	25	Traveling expenses including foreign traveling	25	
-	26	Conveyance expenses		26
-	27	Telephone expenses		27
	28	Guest House expenses		28
·		Club expenses		29
		Festival celebration expenses		30
		Scholarship		31
-		Gift		32
-		Donation		33
	34	Rates and taxes, paid or payable to Government or any local	body (excluding taxes on	
	34	income)	1 1	
		a Union excise duty	34a	
		b Service tax	34b	
		c VAT/ Sales tax	34c	
		d Cess	34d	
		e Any other rate, tax, duty or cess incl STT Paid	34e	
		f Total rates and taxes paid or payable (34a+34b+34c+34c	d+34e)	34f
	35	Audit fee	35	
	36	Other expenses		36
	37	Bad debts		37
	38	Provision for bad and doubtful debts		38
		Other provisions		39
	40	Profit before interest, depreciation and taxes [5 – (6 + 7 + 8h + 9 to 14 + 15k + 16e + 17 to 33 + 34f + 35 to 3	39)]	40
	41	Interest		41
	42	Depreciation		42
	43	Profit before taxes (40-41-42)		43
e	44	Provision for current tax		44
NAS NS	45	Provision for Deferred Tax		45
NO	46	Profit after tax (43 – 44 – 45)		46
VISI PRL	47	Balance brought forward from previous year		47
TAX PROVISIONS AND APPROPRIATIONS	48	Amount available for appropriation (46 + 47)		48
AN H APH	49	Transferred to reserves and surplus		49
Ť	50	Balance carried to balance sheet in proprietor's account (48 -	- 49)	50
NO ACCOUNT CASE	51	In a case where regular books of account of business or profe furnish the following information for previous year 2008-09 i profession		
TNU		a Gross receipts		51a
COL		b Gross profit		51b
AC		c Expenses		51c
NC		d Net profit	51d	

'art A- OI

Other Information (optional in a case not liable for audit under section 44AB)

	1	Met	hod of accounting employed in the previous year (Tick)	⊠ [mercantile	□ cash	
Z	2	Is th	ere any change in method of accounting (Tick)	d I] Yes	🗖 No	
THER MATIC	3	Effe prev	ct on the profit because of deviation, if any, in the metho ious year from accounting standards prescribed under s	3			
OI	4	Met	hod of valuation of closing stock employed in the previou				
Z		a	Raw Material (if at cost or market rates whichever is les	arket rate write 3)			
		b	Finished goods (if at cost or market rates whichever is lo	ess write	1, if at cost write 2, if at n	narket rate write 3)	

	c	Is there any change in stock valuation method (Tick)	\mathbf{N}	□ Yes □ No		
		Effect on the profit or loss because of deviation, if any			41	
		prescribed under section 145A			4d	
5	Amo	ounts not credited to the profit and loss account, being	-			
	a	the items falling within the scope of section 28	5a			
	b	the proforma credits, drawbacks, refund of duty of				
		customs or excise or service tax, or refund of sales tax				
		or value added tax, where such credits, drawbacks or	5b			
		refunds are admitted as due by the authorities concerned				
	c	escalation claims accepted during the previous year	5c			
		any other item of income				
		•	5d			
		capital receipt, if any	5e			
		Total of amounts not credited to profit and loss accou		· ·	5f	
6	Amo	ounts debited to the profit and loss account, to the exte	nt di	sallowable under section 36:-		
	a	Premium paid for insurance against risk of damage	6a			
		or destruction of stocks or store	Ua			
	b	Premium paid for insurance on the health of	6b			
	c	employees Any sum paid to an employee as bonus or				
		commission for services rendered, where such sum	6c			
		was otherwise payable to him as profits or dividend.				
	d	Any amount of interest paid in respect of borrowed	6d			
		capital Amount of discount on a zero-coupon bond				
			6e			
	f	Amount of contributions to a recognised provident fund	6f			
	g	Amount of contributions to an approved				
		superannuation fund	6g			
	h	Amount of contributions to an approved gratuity	6h			
	•	fund	_			
		Amount of contributions to any other fund	6i			
	j	Amount of bad and doubtful debts	6j			
	k	Provision for bad and doubtful debts	6k			
	l	Amount transferred to any special reserve	61			
	m	Expenditure for the purposes of promoting family				
		planning amongst employees	6m			
		Any sum received from employees as contribution to				
		any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the	6n			
		welfare of employees to the extent credited to the	on			
		employees account on or before the due date				
	0	Any other disallowance	60			
	р	Total amount disallowable under section 36 (total of 6	a to	60)	6p	
7	Amo	ounts debited to the profit and loss account, to the exte	nt di	sallowable under section 37		
	a	Expenditure of personal nature;	7a			
		Expenditure on advertisement in any souvenir,				
	b	brochure, tract, pamphlet or the like, published by a	7b			
		political party; Expenditure by way of penalty or fine for violation of				
	c	any law for the time being in force;	7c			
	d	Any other penalty or fine;	7d			
		Expenditure incurred for any purpose which is an				
	e	offence or which is prohibited by law;	7e			
	f	Amount of any liability of a contingent nature	7f			
	g	Amount of expenditure in relation to income which	7g			
		does not form part of total income Any other amount not allowable under section 37	7h			
		Total amount disallowable under section 37 (total of 7a		[] [h]	7i	
8		Amounts debited to the profit and loss account, to the		·		
		Amount disallowable under section 40 (a)(i),	CAR			
		40(a)(ia) and 40(a)(iii) on account of non-	Aa			
		^a compliance with the provisions of Chapter	на			
		XVII-B Amount paid as frings honofit tax				
		b Amount paid as fringe benefit tax	Ab			
		Amount of tax or rate levied or assessed on the basis of profits	Ac			
		d Amount paid as wealth tax	Ad			
1	1	· · · · ·				

		e Amount of interest, salary, bonus, commission or remuneration paid to any partner or member	Ae			
		f Any other disallowance	Af			
		g Total amount disallowable under section 40(total	of A	a to Af)	8Ag	
	Ī	B. Any amount disallowed under section 40 in any preced	ling	previous year but allowable	8B	
-	9	^{B.} during the previous year Amounts debited to the profit and loss account, to the exten				
-		a Amounts paid to persons specified in section				
	-	40A(2)(b) b Amount in excess of twenty thousand rupees paid to	9a			
		a person in a day otherwise than by account payee				
		cheque or account payee bank draft under section	9b			
	-	40A(3) – 100% disallowable c Provision for payment of gratuity	0		-	
	-	d any sum paid by the assessee as an employer for	9c		-	
		setting up or as contribution to any fund, trust,				
		company, AOP, or BOI or society or any other	9d			
	-	institution; e Any other disallowance	9e		-	
	-	f Total amount disallowable under section 40A (total of		o 9e)	9f	
-	10	Any amount disallowed under section 43B in any preceding		•		
		the previous year	, p. (
		a Any sum in the nature of tax, duty, cess or fee under any law	10a			
	Ī	b Any sum payable by way of contribution to any				
		provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	10b			
	ŀ	c Any sum navable to an employee as bonus or	10		-	
		commission for services rendered	10c			
		d Any sum payable as interest on any loan or borrowing from any public financial institution or a				
		State financial corporation or a State Industrial	10d			
		investment corporation				
		e Any sum payable as interest on any loan or borrowing from any scheduled bank	10e			
	ľ		10f			
	ľ	g Total amount allowable under section 43B (total of 10a	a to 1	10f)	10g	
	11	Any amount debited to profit and loss account of the previo	ous y	ear but disallowable under		
_		section 43B:-				
		any law	11a			
		b Any sum payable by way of contribution to any	111			
		provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b			
	Ī	c Any sum payable to an employee as bonus or	11c		1	
	ŀ	commission for services rendered d Any sum payable as interest on any loan or			-	
		horrowing from any public financial institution or a	11d			
		State financial corporation or a State Industrial	IIu			
	-	investment corporation e Any sum payable as interest on any loan or			-	
		borrowing from any scheduled bank	11e			
			11f			
		g Total amount disallowable under Section 43B(total of	11a 1	to 11f)	11g	
	12	Amount of credit outstanding in the accounts in respect of				
			12a			
			12b			
			12c			
			12d			
		e Total amount outstanding (total of 12a to 12d)	12e			
		Amounts deemed to be profits and gains under section 33A	13			
		Any amount of profit chargeable to tax under section 41	14			
		Amount of income or expenditure of prior period credited o account (net)	or d	ebited to the profit and loss	15	
					I	1

art A –	QD	Qu	antitative details (optional in a case not liable for audit under section 44AB)		
(a)	In tl	he ca	se of a trading concern		
	1	Ope	ning stock	1	
	2	Pur	chase during the previous year	2	
	3	Sale	s during the previous year	3	
	4	Clos	sing stock	4	
			rtage/ excess, if any	5	
(b)	In tl	he ca	se of a manufacturing concern		
	6	Raw	y materials		
DETAILS		a	Opening stock	6a	
ELZ		b	Purchases during the previous year	6b	
		c	Consumption during the previous year	6c	
		d	Sales during the previous year	6d	
V		e	Closing stock	6e	
		f	Yield finished products	6f	
QUANIIIAIIVE		g	Percentage of yield	6g	
		h	Shortage/ excess, if any	6h	
	7	Fini	shed products/ By-products		
		a	opening stock	7a	
		b	purchase during the previous year	7b	
		c	quantity manufactured during the previous year	7c	
		d	sales during the previous year	7d	
		e	closing stock	7e	
		f	shortage/ excess, if any	7f	

Part B - TI

Computation of total income

	1	Salaries (6 of Schedule S)		1
-	2	Income from house property (4c of Schedule-HP) (enter nil	if loss)	2
	3	Profits and gains from business or profession		
		i Profit and gains from business other than speculative business (A37 of Schedule-BP)	3i	-
		ii Profit and gains from speculative business (B41 of Schedule-BP) (enter nil if loss)	3ii	
		iii Total (3i + 3ii) (enter nil if 3iii is a loss)	3iii	
	4	Capital gains		
		a Short term		
		i Short-term (under section 111A) (A7 of Schedule- CG) (enter nil if loss)	4ai	
		ii Short-term (others) (A8 of Schedule-CG)	4aii	
Ъ		iii Total short-term (4ai + 4aii)	4aiii	
MO		b Long-term (B6 of Schedule-CG) (enter nil if loss)	4b	
TOTAL INCOME		c Total capital gains (4aiii + 4b) (enter nil if 4c is a loss)		4c
TAL	5	Income from other sources		
TOT		a from sources other than from owning race horses (3 of Schedule OS) (enter nil if loss)	5a	
		b from owning race horses (4c of Schedule OS) (enter nil if loss)	5b	
		c Total (5a + 5b)		5c
	6	Total (1 + 2 + 3iii +4c +5c)		6
	7	Losses of current year to be set off against 6 (total of 2vii,3)	vii and 4vii of Schedule CYLA)	7
	8	Balance after set off current year losses (6 – 7)		8
	9	Brought forward losses to be set off against 6 (total of 2vii,	3vii and 4vii of Schedule BFLA)	9
-	10	Gross Total income (8-9) (also 5viii of Schedule BFLA)		10
-	11	Deductions under Chapter VI-A (s of Schedule VIA)		11
	12	Total income (10 – 11)		12
Ē	13	Net agricultural income/ any other income for rate purpose	e (4 of Schedule EI)	13
	14	'Aggregate income' (12 + 13)	14	

	15	Losses of current year to be carried forward (total of xi of C	FL)		15				
	D /								
Part		The Computation of tax liability on total income Tax payable on total income							
	1	a Tax at normal rates	1 a		_				
		b Tax at normal rates b Tax at special rates (11 of Schedule-SI)	1a 1b						
	2	Tax Payable on Total Income (1a + 1b)	10		2				
2	2				3				
COMPUTATION OF TAX LIABILITY		Surcharge on 2 Education cess, including secondary and higher education c		- (1+2)	4				
	4		ess or	1 (2+3)					
	5	Gross tax liability (2+ 3 + 4)			5				
IX	6	Tax relief			_				
ΕT∕		a Section 89	6a		_				
101		b Section 90	6b						
IO		c Section 91	6c						
AT		d Total (6a + 6b + 6c)			6d				
LUG		Net tax liability (5 – 6d)			7				
IMO	8	Interest payable							
CC		a For default in furnishing the return (section 234A)	8a						
		b For default in payment of advance tax (section 234B)	8b						
		c For deferment of advance tax (section 234C)	8c						
		d Total Interest Payable (8a+8b+8c)			8d				
	9	Aggregate liability (7 + 8d)			9				
	10	Taxes Paid							
		a Advance Tax (from Schedule-IT)	10a						
Π		b TDS (total of column 7 of Schedule-TDS1 and column 7	10b						
TAXES PAID		of Schedule-TDS2)	10		_				
XE		c TCS (column 7 of Schedule-TCS)	10c						
TA		d Self Assessment Tax (from Schedule-IT)	10d						
		e Total Taxes Paid (10a+10b+10c + 10d)			10e				
		Amount payable (Enter if 9 is greater than 10e, else enter 0)			11				
	12	Refund (If 10e is greater than 9, also give Bank Account details below	ow)		12				
•	13	Enter your bank account number (mandatory in case of refund))						
REFUND		Do you want your refund by 🗖 cheque, or 🗖 deposited d	irectl	y into your bank account? (ti	ck as ap	pplicable 🗹)			
EFI		Give additional details of your bank account							
R	MIC	CR Code Ty	pe of .	Account (tick as applicable \mathbf{Z})		Savings 🛛 Current			
VERIFICATION I, son/ daughter of , holding permanent account number solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to Income-tax for the previous year relevant to the Assessment Year 2009-10.									
Place									
17		he return has been prepared by a Tax Return Preparer (TR	P) giv		. C'				
Identification No. of TRP Name of TRP Counter Signature of TRP									
If TI	2P i4	e entitled for any reimbursement from the Government, amo	unt f	hereof					
		·	ant t	hereof18					
sche				т					
	Nai	ne of Employer			PAN o	of Employer (optional)			

	Name of Employer PA										PAN of Employer (optional)						
						64 - 4 -					D						
	Ađ	dress of employer	Town/City	Town/City State							Pin	code					
S																	
SALARIES	1	Salary (Excluding all allowances, perquisites &	e profit in lieu of sa	lary)				1									
ALA	2 Allowances exempt under section 10 2																
Š	3	Allowances not exempt						3									
	4 Value of perquisites 5 Profits in lieu of salary							4									
								5									
	6	Income chargeable under the Head 'Salar	ries' (1+3+4+5)					6									

che	dule	HP	Details of Income from House Prope	erty (Please	refer	• to instructions)									
		Addı	ess of property 1	Fown/ City			State	e			PIN (Code			
	1										1	Í	1		
-									_						
		(Tick)	☑ if let out □	Name of Te	nant		PAN	of T	enan	t (optio	onal)				
			Annual letable value/ rent received or recei	ivable (high	er if	let out for whole of the ve	ear. l	ower							_
			f let out for part of the year)	1 0	5	5 5 5			1a						
		b	The amount of rent which cannot be realize	ed	1b										
			Fax paid to local authorities		1c										
			Гоtal (1b + 1c)		1d										
			Balance (1a – 1d)		10				1e						_
			30% of 1e		lf										
			Interest payable on borrowed capital		1g				1h						_
			Fotal (1f + 1g) Income from house property 1 (1e – 1h)						111 11						
-				Fown/ City			State	p			PIN (ode			_
	2	, iuu		State				•				1	1		
-															
		(Tick)	☑ if let out □	Name of Te	nant		PAN	of T	enan	t (optio	onal)				
			Annual letable value/ rent received or recei	ivable (high	er if	let out for whole of the ve	ear, l	ower		I	- 1	1		1	-
Y		a	f let out for part of the year)		0				2a						
HOUSE PROPERTY			The amount of rent which cannot be realize	ed	2b										
HO			Fax paid to local authorities		2c										
PR			Γotal (2b + 2c)		2d										
JSE		-	Balance (2a – 2d)		• •				2e						_
lOI			30% of 2e		2f										
-			Interest payable on borrowed capital	2g											
			$\frac{\Gamma \text{otal} (2f + 2g)}{\Gamma \text{otal} (2g + 2g)}$						2h						
-			Income from house property 2 (2e – 2h) ress of property 3	Fown/ City			State	n	2i		PIN (odo			
	3	Auu	ess of property 5	l own/ City			Stati	C			1 11 1 1	Joue	I		
		(Tick)	☑ if let out □	Name of Te	nant		PAN	of T	enan	t (optio	onal)				
			Annual letable value/ rent received or recei	ivable (high	er if	let out for whole of the ve	ear. l	ower	_						
			f let out for part of the year)		5		,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,		3 a						
		b	The amount of rent which cannot be realize	ed	3b										
			Fax paid to local authorities		3c										
			Γotal (3b + 3c)		3d										
			Balance (3a – 3d)		3f				3e						
			30% of 3e												
			Interest payable on borrowed capital		3g				21-						
			Fotal (3f + 3g) Income from house property 3 (3e – 3h)						3h 3i						-
ŀ	4		ne under the head "Income from house projectly 5 (5e – 5h)	onertv"					51						
ŀ	-		Rent of earlier years realized under section	<u> </u>					4 a						
			Arrears of rent received during the year ur		1 25B	after deducting 30%			4b						
			Fotal $(4a + 4b + 1i + 2i + 3i)$			8			4c						
NOT		Pl	ase include the income of the specified persons re	eferred to in S	Sched	ule SPI while computing th	e inco	ome u	nder	this head	d				_
			v			1									
che		-	Computation of income from bus	-		sion									
-	A		business or profession other than speculat												
OR			Profit before tax as per profit and loss acco			item 51d of Part A-P&	L)		1						
SS			Net profit or loss from speculative business in 1	included	2										
Z Z			In 1 Income/ receipts credited to profit and loss	account	3										
ISU			considered under other heads of income	account	3										
FROM BUSIN PROFESSION			Profit or loss included in 1, which is referre	ed to in	4										
ROI			section 44AD/44AE/44AF/44B/44BB/44BB	A/44BBB/											
E F PF			44D/44DA Chapter-XII-G/ First Schedule	of Income-											
INCOME FROM BUSINESS OR PROFESSION	tax Act 5 Income credited to Profit and Loss account (include					which is avanue									
NC		э		(included)	in 1) 5a	which is exempt									
-			 a share of income from firm(s) b Share of income from AOP/ BOI 		5a 5b										
			- Share of medine from AUF/ DUI												

		c Any other exempt income	5c			
		d Total exempt income	5d			
F	6	Balance $(1-2-3-4-5d)$			6	
F		Expenses debited to profit and loss account	7			
		considered under other heads of income				
-	8	Expenses debited to profit and loss account which	8			
		relate to exempt income	-			
-		Total (7 + 8)	9			
		Adjusted profit or loss (6+9)			10	
		Depreciation debited to profit and loss account includ	ed in	9	11	
		Depreciation allowable under Income-tax Act	cu m			
-		i Depreciation allowable under section 32(1)(ii)	12i			
		(column 6 of Schedule-DEP)	121			
		ii Depreciation allowable under section 32(1)(i)	12ii			
		(Make your own computation refer Appendix-IA of				
		IT Rules)				
		iii Total (12i + 12ii)			12iii	
	13	Profit or loss after adjustment for depreciation (10 +1	11 - 1	2iii)	13	
		Amounts debited to the profit and loss account, to the				
		extent disallowable under section 36 (6p of Part-OI)				
		Amounts debited to the profit and loss account, to the	15			
		extent disallowable under section 37 (7i of Part-OI)				
		Amounts debited to the profit and loss account, to the	16			
		extent disallowable under section 40 (8Ag of Part-OI)				
		Amounts debited to the profit and loss account, to the	17			
		extent disallowable under section 40A (9f of Part-OI)	10			
		Any amount debited to profit and loss account of the	18			
		previous year but disallowable under section 43B				
		(11g of Part-OI)				
	19	Interest disallowable under section 23 of the Micro,	19			
		Small and Medium Enterprises Development				
		Act,2006				
	20	Deemed income under section 41	20			
	21	Deemed income under section 33AB/33ABA/35ABB/	21			
		72A/80HHD/80-IA				
		Any other item or items of addition under section 28	22			
		to 44DA				
		Any other income (including income from salary,	23			
		commission, bonus and interest from firms in which an individual/ HUF/ Prop. concern is a partner) not				
		included in profit and loss				
-		Total $(14 + 15 + 16 + 17 + 18 + 19 + 20 + 21 + 22 + 23)$			24	
		Deduction allowable under section 32(1)(iii)	25		24	
			-			
		Amount of deduction under section 35 in excess of the	26			
		amount debited to profit and loss account (<i>item vii</i> (4) of Schedule ESR)				
-		Any amount disallowed under section 40 in any	27			
		preceding previous year but allowable during the				
		previous year(8Bof Part-OI)				
		Any amount disallowed under section 43B in any	28			
		preceding previous year but allowable during the				
		previous year(10g of Part-OI)				
	29	Deduction under section 35AC	I			
-		a Amount, if any, debited to profit and loss	29a			
		a count	a			
		b Amount allowable as deduction	29b			
		c Excess amount allowable as deduction	290 29c			
		(29b - 29a)				
-	30	Any other amount allowable as deduction	30			
		Total $(25 + 26 + 27 + 28 + 29c + 30)$	<u> </u>		21	
					31	
		Income (13 + 24 – 31)		_	32	
	33	Profits and gains of business or profession deemed to		nder -		
		i Section 44AD	33i			
		ii Section 44AE	33ii			
		iii Section 44AF	33iii			
		iv Section 44B	33iv			
		v Section 44BB	33v			
			551			

	vi	Section 44BBA	33vi			
	vii	Section 44BBB	33vii			
	viii	Section 44D	33			
	ix	Section 44DA	viii 33ix			
		Chapter-XII-G	33 x			
		First Schedule of Income-tax Act	33xi			
	xii	Total (33i to 33xi)			33xii	
34	34 Profit or loss before deduction under section 10A/10AA/10B/10BA (32 + 33xii) 3					
35	5 Ded	luctions under section-				
	i	10A (6 of Schedule-10A)	35i			
	ii	10AA (d of Schedule-10AA)	35ii			
	iii	10B (f of Schedule-10B)	35iii			
	iv	10BA (f of Schedule-10BA)	35iv			
	v	Total (35i + 35ii +35iii + 35iv)			35v	
30	5 Net	profit or loss from business or profession other th	an sp	oeculative business (34 – 35v)	36	
3	7 Net	Profit or loss from business or profession (same a	s abo	ve in 36 except in case of special	A37	
	busi	ness, after applying rule 7A, 7B or 7C)				
B Co	mputa	ation of income from speculative business				
38	⁸ Net	profit or loss from speculative business as per pro	ofit or	loss account	38	
39) Add	litions in accordance with section 28 to 44DA			39	
40) Ded	uctions in accordance with section 28 to 44DA			40	
41	l Prof	fit or loss from speculative business (38+39-40)	B41			
C Inc	come c	chargeable under the head 'Profits and gains' (A3	7+B4	1)	С	
	Please	include the income of the specified persons referred to in S	chedul	e SPI while computing the income under	er this	head

chedule DPM Depreciation on Plant and Machinery

1	Block of assets		-	Pl	ant and mach	inery		
2	Rate (%)	15	30	40	50	60	80	100
		(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
	Written down value on the first day of previous year							
	Additions for a period of 180 days or more in the previous year							
	Consideration or other realization during the previous year out of 3 or 4							
DEPRECIATION ON PLANT AND MACHINERY	rate to be allowed $(3 + 4 -5)$ (enter 0, if result is negative)							
7 M QN	Additions for a period of less than 180 days in the previous year							
NT Al	during the year out of 7							
9 NDLA	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)							
Z 10	Depreciation on 6 at full rate							
II	Depreciation on 9 at half rate							
	Additional depreciation, if any, on 4							
Id 13	Additional depreciation, if any, on 7							
14	Total depreciation* (10+11+12+13)							
15	5 Expenditure incurred in connection with transfer of asset/ assets							
	 Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist) 							
17	Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)							

X	L DOA
nentern	ile DOA

DEPRECIATION ON OTHER ASSETS

Depreciation on other assets

1	Block of assets		Building		Furniture and fittings	Intangible assets	Ships
2	Rate (%)	5	10	100	10	25	20
	1	(i)	(ii)	(iii)	(iv)	(v)	(vi)
3	Written down value on the first day of previous vear						
4	Additions for a period of 180 days or more in the previous year						
5	Consideration or other realization during the previous year out of 3 or 4						
6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)						
7	Additions for a period of less than 180 days in the previous year						
8	Consideration or other realizations during the year out of 7						
9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)						
10	Depreciation on 6 at full rate						
11	Depreciation on 9 at half rate						
12	Additional depreciation, if any, on 4						
13	Additional depreciation, if any, on 7						
14	Total depreciation* (10+11+12+13)						
15	Expenditure incurred in connection with transfer of asset/ assets						
	Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)						
17	Written down value on the last day of previous year* (6+ 9 -14) (enter 0 if result is negative)						

chedule DEP

Summary of depreciation on assets

1	Plai	nt and machinery		
		Block entitled for depreciation (a) 15 per cent (<i>Schedule DPM - 14 i</i>)	1a]
	b	Block entitled for depreciation @ 30 per cent (<i>Schedule DPM - 14 ii</i>)	1b	
		(Schedule DPM - 14 iii)	1c	
		Block entitled for depreciation @ 50 per cent (<i>Schedule DPM - 14 iv</i>)	1d	
	e	Block entitled for depreciation @ 60 per cent (<i>Schedule DPM - 14 v</i>)	1e	
		Block entitled for depreciation @ 80 per cent (<i>Schedule DPM – 14 vi</i>)	1f	
		Block entitled for depreciation @ 100 per cent (<i>Schedule DPM - 14 vii</i>)	1g	
	h	Total depreciation on plant and machinery (1a + 1b + 1	c + 1d + 1e + 1f + 1g)	1h
	2 Bui	lding		
		Block entitled for depreciation @ 5 per cent (<i>Schedule DOA- 14i</i>)	2a	
		DOA- 14ii)	2b	
	c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 14iii)	2c	
	d	Total depreciation on building (total of 2a + 2b + 2c)		2d
	3 Fu	rniture and fittings(Schedule DOA- 14 iv)		3
	4 Inta	angible assets (Schedule DOA- 14 v)		4
:	5 Shij	ps (Schedule DOA- 14 vi)		5
	6 Tot	al depreciation (1h+2d+3+4+5)		6

chedule DCG	Deemed	Can

iule	Deemed Capital Gains on sale of depreciable	e assets	
1	Plant and machinery		
	 Block entitled for depreciation @ 15 per cent (Schedule DPM - 16i) 	1a]
	b Block entitled for depreciation (a) 30 per cent (<i>Schedule DPM</i> – 16 <i>ii</i>)	1b	
	c Block entitled for depreciation @ 40 per cent(Schedule DPM - 16iii)	1c	
	d Block entitled for depreciation @ 50 per cent (Schedule DPM - 16iv)	1d	
	e Block entitled for depreciation @ 60 per cent (Schedule DPM – 16v)	1e	
	f Block entitled for depreciation @ 80 per cent (Schedule DPM – 16vi)	1f	
	g Block entitled for depreciation @ 100 per cent (Schedule DPM – 16vii)	1g	
	h Total (1a +1b + 1c + 1d + 1e + 1f + 1g)		1h
2	Building		
	 Block entitled for depreciation @ 5 per cent (Schedule DOA- 16i) 	2a	
	b Block entitled for depreciation (a) 10 per cent (<i>Schedule DOA- 16ii</i>)	2b	
	c Block entitled for depreciation @ 100 per cent (Schedule DOA- 16iii)	2c	
	d Total $(2a + 2b + 2c)$		2d
3	Furniture and fittings (Schedule DOA- 16iv)	3	
	Intangible assets (Schedule DOA- 16v)	4	
4			
	Ships (Schedule DOA- 16vi)		5

Schedule ESR Deduction under section 35

SI No	Expenditure of the nature	Amount, if any, debited to profit and	Amount of deduction allowable	Amount of deduction in excess of the
5110	referred to in section	loss account	Amount of accuction anowable	amount debited to profit and loss account
			(2)	
	(1)	(2)	(3)	(4) = (3) - (2)
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(iii)			
iv	35(1)(iv)			
v	35(2AA)			
vi	35(2AB)			
vii	total			

CAPITAL GAINS

chedule CG Capital Gains

lle CG		Capital Gallis				
A Sho	rt-tei	m capital gain				
1	Fro	n slump sale				
	a	Full value of consideration	1a			
	b	Net worth of the under taking or division	1b			
	c	Short term capital gains from slump sale	1c			
	d	Deduction under sections 54B/54D	1d			
		Net short term capital gains from slum sale (1c	1e			
2	Fro	n assets in case of non-resident to which first pr	oviso †	to section 48 is applicable	2	
3	Fro	n assets in the case of others				
	a Full value of consideration					
	b Deductions under section 48					
		i Cost of acquisition	bi			
		ii Cost of Improvement	bii			
		iii Expenditure on transfer	biii			
		iv Total (bi + bii + biii)	biv			
	c	Balance (3a – biv)	3c			
	d	Loss, if any, to be ignored under section 94(7) o 94(8) (enter positive values only)	r 3d			
	e	Deduction under section 54B/54D	3e			
	f	Short-term capital gain (3c – 3d – 3e)		•	3f	
4	Dee	ned short capital gain on depreciable assets (6 o	f Sche	edule-DCG)	4	

1 '	5	Amo	unt deemed to be sh	ort term capital gains u	under sec	tions 54B/54	D/54EC/ 54ED/54G/	5	
		54G A							
			· · · · ·	gain (1e + 2 +3f +4 +5)				6	
		Short term capital gain under section 111A included in 6						7	
				other than referred to in	n section	111A (6 – 7)		A8	
В		-	n capital gain						
	1		n slump sale						
			Full value of conside		1:	a			
				der taking or division	1	b			
				ains from slump sale	1	c			
			Deduction under see 54F/54G/54GA	ctions 54/54B/54D/54E(C/ 10	d			
		e	Net long term capita	al gain from slump sale	(1c – 1d)			1e	
	2	Asset	t in case of non-resid	lent to which first prov	iso to sec	tion 48 appl	icable	2	
	3	Asset	t in the case of other	s where proviso under	section 1	12(1) not exc	ercised		
		a	Full value of conside	eration	3	a			
		b	Deductions under se	ection 48		•			
			i Cost of acquis	ition after indexation	b	i			
			ii Cost of impro	vement after indexatior	n bi	ii			
			iii Expenditure o	on transfer	bi	ii			
			iv Total (bi + bii	+biii)	bi	v			
		c	Balance (3a – biv)		3	c			
		d	Deduction under see	ctions 54/54B/54D/54E(C/ 3	d			
		54F/54G/54GA							
		e	Net balance (3c – 3d	l)				3e	
	4	Asset	t in the case of other	s where proviso under	section 1	12(1) exercis	ed		
		a	Full value of conside	eration	4:	a			
		b	Deductions under se	ection 48					
			i Cost of acquis	ition without indexation	n b	i			
			ii Cost of impro	vement without indexat	tion bi	ii			
			iii Expenditure o	on transfer	bi	ii			
			iv Total (bi + bii	+biii)	bi	v			
			Balance (4a – biv)		4	c			
			Deduction under see 54F/54G/54GA	ctions 54/54B/54D/54E(C/ 4	d			
			Net balance		1			4e	
			unt deemed to be lo 54G/54GA	ng term capital gains u	nder sect	ions 54/54B/	54D/54EC/ 54ED/	5	
	 6 Total long term capital gain (1e (enter nil if loss) + 2 + 3e (enter nil if loss) + 4e (enter nil if loss) + 5) 							B6	
С			,	head "CAPITAL GAI	NS" (A6 -	+ B6) (enter	B6 as nil, if loss)	С	
	1		Date	Upto 15/9	16/9 to	15/12	16/12 to 15/	3	16/3 to 31/3
				(i)	(ii		(iii)	-	(iv)
	2	_	Long- term						
	3		0						

NOTE 🕨

Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

			-	
Sch	0.0	 0	~	(
				n

S Income from other sources

	1	Inco	ome other than from owning race horse(s):-						
		a	Dividends, Gross	1a					
		b	Interest, Gross	1b					
		c	Rental income from machinery, plants, buildings,	1c					
		d Others, Gross (excluding income from owning race horses)							
ES		e	Total $(1a + 1b + 1c + 1d)$			1e	1e		
RCI		f Deductions under section 57:-							
SOURCES			i Expenses	fi					
			ii Depreciation	fii					
OTHER			iii Total	fiii					
OT		g	Balance (1e – fiii)			1g			
[2	Win	nings from lotteries, crossword puzzles, races, etc.			2			
[3 Income from other sources (other than from owning race horses) (1g + 2) (<i>enter 1g as nil if loss</i>)					3			
	4 Income from owning and maintaining race horses								
		a	Receipts	4 a					
		b	Deductions under section 57 in relation to (4)	4b					
		c	Balance (2a – 2b)			4c			

`	Income chargeable under the head "Income from other sources" $(3 + 4c)$ (enter 4c as nil if loss and take 4c loss figure to Schedule CFL)	5	
		.1 •	1 1

NOTE > Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

Schedule CYLA Details of Income after set-off of current years losses

	Sl.No	Head/ Source of	Income of current	House property loss of	Business Loss	Other sources loss (other	Current year's
		Income	year	the current year set off	(other than speculation	than loss from race	Income remaining
			(Fill this column only		loss) of the current year	horses) of the current	after set off
			if income is zero or		set off	year set off	
H			positive)	Total loss	Total loss	Total loss	
E				(4c of Schedule –HP)	(A37 of Schedule-BP)	(3 of Schedule-OS)	
Z			1	2	3	4	5=1-2-3-4
LSN		Loss to be adjusted					
ADJUSTMENT	i	Salaries					
YEAR LOSS	ii	House property					
S L C	iii	Business(including					
P		speculation profit)					
	iv	Short-term capital gain					
CURRENT	v	Long term capital					
Ř		gain					
5	vi	Other sources (incl.					
0		profit from owning					
		race horses)					
	vii	Total loss set off					
	viii	Loss remaining afte	r set-off				

Schedule BFLA Details of Income after Set off of Brought Forward Losses of earlier years

	SI.	Head/ Source of Income	Income after set off, if	Brought forward loss	Brought forward	Brought forward	Current year's
	No.		any, of current year's	set off	depreciation set off	allowance under section	income remaining
2			losses as per 5 of			35(4) set off	after set off
SSO			Schedule CYLA)				
			1	2	3	4	5
ARD NT	i	House property					
ORW. STME	ii	Business (including					
o T		speculation profit)					
HT FORWAR adjustment	Iii	Short-term capital gain					
UQ AD.J	iv	Long-term capital gain					
BROU	v	Other sources (profit from					
Ж.		owning race horses)					
_	vi	Total of brought forward loss	set off				
Ē	vii	Current year's income remain	ing after set off Total (i5 +	- ii5 + iii5 + iv5+v5)			
			8				

Sche	chedule CFL Details of Losses to be carried forward to future years								
	Sl. No.	Assessment Year	Date of Filing (DD/MM/ YYYY)	House property loss	Loss from business other than loss from speculative business including unabsorbed depreciation allowance u/s 35(4)	Loss from speculative business including unabsorbed depreciation allowance u/s 35(4)	Short-term capital loss	Long-term Capital loss	Other sources loss (from owning race horses)
	i	2001-02							
SS	ii	2002-03							
ΓO	iii	2003-04				-			
0F	iv	2004-05							
ARL	v	2005-06							
RW	vi	2006-07							
ζ FO	vii	2007-08							
CARRY FORWARD OF LOSS	viii	2008-09							
CA	ix	Total of earlier year losses							
	X	Adjustment of above losses in Schedule BFLA (see instruction)							
	xi	2009-10 (Current year losses)							
		Total loss Carried Forward to future years							

chedu	lle 10/	A Deduction under section 10A				
1	l De	duction in respect of units located in Software Technolo	gy Pa	nrk		
	a	Undertaking No.1	1a			
	b	Undertaking No.2	1b			
	c	Undertaking No.3	1c			
	d	Undertaking No.4	1d			
	e	Undertaking No.5	1e			
	f	Total (1a + 1b+ 1c + 1d + 1e)			1f	
2	2 De	ductions in respect of units located in Electronic Hardw	vare [Fechnology Park		
	a	Undertaking No.1	2a			
	b	Undertaking No.2	2b			
v	c	Undertaking No.3	2c			
	d Total (2a + 2b + 2c)				2d	
	3 De	ductions in respect of units located in Free Trade Zone				
	a		3 a			
	b	- ··· · · · · · · · · · · · · · · · · ·	3 b			
	c	Undertaking No.3	3c			
	d	Total (3a + 3b + 3c)			3d	
- 4	4 De	ductions in respect of units located in Export Processing	g Zon	e		
	a		4 a			
	b		4b			
	c	Undertaking No.3	4 c			
	d	Total (4a + 4b+ 4c)			4d	
5	5 De	ductions in respect of units located in Special Economic				
	a	- ··· · · · · · · · · · · · · · · · · ·	5a			
	b		5b			
	c	Undertaking No.3	5c			
	d				5d	
6	5	Total deduction under section $10A (lf + 2d + 3d + 4d)$	+ 5d)		6	

chedule 10AA Deduction under section 10AA

Z	Ded	uctions in respect of units located in Special Economic Zone			
0I)	a	Undertaking No.1	a		
JCT 0A∕	b	Undertaking No.2	b		
DEDI U/S 1	c	Undertaking No.3	c		
D	d	Total (a + b + c)	d		

chedule 10B

Deduction under section 10B

	Ded	uction in respect of hundred percent Export Oriented units	6	
U/S	a	Undertaking No.1	a	
SNG	b	Undertaking No.2	b	
10B	c	Undertaking No.3	c	
nc	d	Undertaking No.4	d	
DED	e	Undertaking No.5	e	
П	f	Total (a + b + c + d + e)		f

che	dule	2 10BA Deduction under section 10BA			
S	Ded	uction in respect of exports of handmade wooden article	8		
S/U S	a	Undertaking No.1	a		
ANS ANS	b	Undertaking No.2	b		
TI(c	Undertaking No.3	c		
	d	Undertaking No.4	d		
DED	e	Undertaking No.5	e		
Ι	f	Total (a + b + c + d + e)		f	

chedule 80G

Details of donations entitled for deduction under section 80G

	Α	Dona	tions entitled for 100% deduction		
0F NS			Name and address of donee		Amount of donation
ILS (i		Ai	
TAI		ii		Aii	
DE		iii		Aiii	
		iv		Aiv	

	v			Av	
	vi	Total		Avi	
		ations entitled for 50% deduction where donee not required to be a (5) (vi)	pproved under section		
		Name and address of donee			Amount of donation
	i			Bi	
	ii			Bii	
	iii			Biii	
	iv			Biv	
	v			Bv	
	vi	Total		Bvi	
С	Don: 80G	ations entitled for 50% deduction where donee is required to be ap (5) (vi)	proved under section		
		Name and address of donee	PANof donee		Amount of donation
	i	Name and address of donee	PANof donee	Ci	Amount of donation
	i ii	Name and address of donee	PANof donee	Ci Cii	Amount of donation
		Name and address of donee	PANof donee		Amount of donation
	ii	Name and address of donee	PANof donee	Cii	Amount of donation
	ii iii	Name and address of donee	PANof donee	Cii Ciii	Amount of donation
	ii iii iv v	Name and address of donee	PANof donee	Cii Ciii Civ	Amount of donation

chedule 80-IA Deductions under section 80-IA

1				
		Deduction in respect of profits of an enterprise referred to in section 80-IA(4)(i) [Infrastructure facility]		
	b	Deduction in respect of profits of an undertaking referred	b	
80-IA		to in section 80-IA(4)(ii) [Telecommunication services]		
	c	Deduction in respect of profits of an undertaking referred	с	
S/N		to in section 80-IA(4)(iii) [Industrial park and SEZs]		
	d	Deduction in respect of profits of an undertaking referred	d	
IONS		to in section 80-IA(4)(iv) [Power]		
E	e	Deduction in respect of profits of an undertaking referred	e	
DEDUCT		to in section 80-IA(4)(v) [Revival of power generating plant]		
EI		and deduction in respect of profits of an undertaking		
Π		referred to in section 80-IA(4)(vi)[Cross-country natural		
		gas distribution network]		
	f	Total deductions under section 80-IA (a + b + c + d + e)		f
		1		1

cheo	lule	80-IB Deductions under section 80-IB		
	a	Deduction in respect of industrial undertaking referred to in section 80-IB(3) [Small-scale industry]	a	
	b	Deduction in respect of industrial undertaking located in Jammu & Kashmir [Section 80-IB(4)]	b	
	c	Deduction in respect of industrial undertaking located in industrially backward states specified in Eighth Schedule [Section 80-IB(4)]	C	
	d	Deduction in respect of industrial undertaking located in industrially backward districts [Section 80-IB(5)]	d	
-IB		Deduction in the case of multiplex theatre [Section 80- IB(7A)]	e	
U/S 8(f	Deduction in the case of convention centre [Section 80- IB(7B)]	f	
IONS	g	Deduction in the case of company carrying on scientific research [Section 80-IB(8A)]	g	
DEDUCTIONS U/S 80-IB	h	Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-IB(9)]	h	
Ι	i	Deduction in the case of an undertaking developing and building housing projects [Section 80-IB(10)]	i	
		Deduction in the case of an undertaking operating a cold chain facility [Section 80-IB(11)]	j	
		Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits and vegetables [Section 80-IB(11A)]	k	
	1	Deduction in the case of an undertaking engaged in integrated business of handling, storage and transportation of foodgrains [Section 80-IB(11A)]	1	

	m	Ded oper IB(1	uction in the case of an undertaking engaged in ating and maintaining a rural hospital [Section 80- 1B)]	m			
	n	Tota	al deduction under section 80-IB (Total of a to m)			n	
che	dule	80-I	C or 80-IE Deductions under section	80-IC	or 80-IE		
	1	Ded	uction in respect of industrial undertaking located in	Sikki	n	1	
ſ	2	Ded	uction in respect of industrial undertaking located in	Hima	chal Pradesh	2	
	3	Ded	uction in respect of industrial undertaking located in	anchal	3		
D/IE	4	Ded	uction in respect of industrial undertaking located in	North-East			
IC/I		a	Assam	4a			
U/S 80-IC/ID/IE		b	Arunachal Pradesh	4b			
		c	Manipur	4c			
EDUCTIONS		d	Mizoram	4d			
CTI		e	Meghalaya	4e		-	
EDU		f	Nagaland	4f		-	

4g

4h

5

DEDUCTIONS U/S 80-IC/ID/IE

chedule VI-A

5

Tripura

g

h

Deductions under Chapter VI-A (Section)

Total deduction under section 80-IC or 80-IE (1 + 2 + 3 + 4h)

Total of deduction for undertakings located in North-east (Total of 5a to 5g)

	a	80C		j	80GGC		
Ī	b	80CCC			80IA (f of Schedule		
					80-IA)		
	c	80CCD		I	80IAB		
~		0.05					
Ž	d	80D	1		80IB (<i>n of Schedule</i>		
Ĭ.		0000			80-IB		
nc	e	80DD			80IC/ 80-IE (5 of Schedule 80-IC/ 80-		
ĒD					IE)		
q l	f	80DDB			80ID/ 80JJA		
N.	1	OUDDB		U	001D/ 003JA		
IOTAL DEDUCTIONS	g	80E		n	80QQB		
	5	OUL		P	000000		
ľ	h	80G		q	80RRB		
_				-			
	i	80GG/GGA		r	80U		
Ī	S	Total deducti	ons under Chapter VI-A (Tota	al of	f a to r)	s	

Schedule SPI Income of specified persons(spouse, minor child etc) includable in income of the assessee														
Sl No	Name of person	P	AN	of _l	per	son	(0	ptio	ona	ıl)		Relationship	Nature of Income	Amount (Rs
1														
2														

SI	Section	$\mathbf{\Delta}$	Special rate	Income	Tax thereon	SI	Section	$\mathbf{\Delta}$	Special	Income	Tax thereon
No	code		(%)	i	ii	No	code		rate (%)	i	ii
1						6					
2						7					
3						8					
4						9					
5						10					
11			1							Total (1ii to 10 ii)	

Information regarding partnership firms in which you are partner firms in which you are partner Schedule IF

\mathbf{x}	INU	mber of firms in which you are partner				
FIRM		Name of the Firm	PAN of the firm	Percentage Share	Amount of share in the profit	Capital balance on 31 st March in the firm

		in the profit of the firm	i	ii
1				
2				
3				
4				
5				
6	Total			

chedule EI

Details of Exempt Income (Income not to be included in Total Income)

		-		
	1	Interest income	1	
ME	2	Dividend income	2	
[CO]	3	Long-term capital gains on which Securities Transaction Tax is paid	3	
TIN	4	Net Agriculture income(other than income to be excluded under rule 7, 7A, 7B or 8)	4	
EMP	5	Share in the profit of firm/AOP etc.	5	
EXI	6	Others, including exempt income of minor child	6	
	7	Total (1+2+3+4+5+6)	7	

Schedule AIR Other Information (Information relating to Annual Information Return) [Please see instruction number-9(iv) for code]

SI	Code of Transaction	M	Amount (Rs)	SI	Code of Transaction	A	Amount (Rs)
1	001			5	005		
2	002			6	006		
3	003			7	007		
4	004			8	008		

Schedule IT

Details of Advance Tax and Self Assessment Tax Payments of Income-tax

SI No	Name of Bank & Branch		BS	RC	ode		Date of Deposit (DD/MM/YYYY)	9	erial C	Num halla	of	Amount (Rs)
i												
ii												
iii												
iv												
v												

NOTE Enter the totals of Advance tax and Self Assessment tax in Sl No.11a & 11d of Part B-TTI

Schedule TDS1 Details of Tax Deducted at Source from Salary [As per Form 16 issued by Employer(s)]

	SI No	Tax Deduction Account Number (TAN) of the Employer	Unique Transaction Number (UTN)	Name and address of the Employer	Income chargeable under Salaries	Deduction under Chapter VI-A	Tax payable (incl. surch. and edn. cess)	Total tax deducted	Tax payable/ refundable
ALA	(1)	(2)	(9)	(3)	(4)	(5)	(6)	(7)	(8)
ON S.	i								
TDS O									
T	ii								

Schedule TDS2 Details of Tax Deducted at Source on Income [As per Form 16 A issued by Deductor(s)]

Е	SI No	Tax Deduction Account Number (TAN) of the Deductor	Unique Transaction Number (UTN)	Name and address of the Deductor	Amount Paid	Date of Payment / Credit	Total tax deducted	Amount out of (6) claimed for this year
OME	(1)	(2)	(8)	(3)	(4)	(5)	(6)	(7)
HER INC	Ι							
ON OTHER	ii							
TDS	iii							
	NO	TE > Please enter total of	column 7 of	Schedule-TDS1 and column 7	of Schedule-TDS	2 in 11(b) of PartB	-TTI	

ľ	No	Tax Deduction and Tax Collection Account Number of the Collector	Unique Transaction Number (UTN)	Name and address of the Collector	Amount received/ debited	Date of receipt/ debit	Total tax deducted	Amount out of (6 to be allowed as credit during the year
INCOME	(1)	(2)	(8)	(3)	(4)	(5)	(6)	(7)
	i							
NO S								
2	ii							